

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.118

CP(IB) No. 145/Chd/Hry/2022

IN THE MATTER OF:

PMV Maltings Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

Piccadily Agro Industries Ltd.

...Respondent- Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 29.01.2024

CORAM:

**SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Mr. Parteek Gupta, Advocate
For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Ms. Swati Vashisht, PCS

ORDER

It is stated by that learned counsel for the Respondent-Corporate Debtor that he has filed short written submission vide diary No. 00385/5 dated 24.01.2024, the same is taken on record. A date is requested by the learned counsel for the Petitioner-Operational Creditor for filing the short written submissions. Let the same be filed in one week with a copy in advance to the counsel opposite before the next date of hearing. Last opportunity is granted.

Let the matter be listed for arguments on 28.02.2024.

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)